

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1496
(To be answered on the 24th November 2016)**

PILOTS FLYING WITHOUT PASSING PROFICIENCY TEST

1496. **SHRI LALLU SINGH**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the cases of flying of aircraft by such pilots in Jet Airways have come to light who were flying the aircraft without undergoing pilot proficiency test;
- (b) if so, the details thereof and the extent to which it is dangerous to fly aircraft without undergoing pilot proficiency test;
- (c) the rules and regulations in place for flying an aircraft by pilot and the action taken by the Government against pilots violating those rules; and
- (d) whether the role of the concerned officers in the entire case is suspicious and if so, the action taken against such officers?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) A case of Jet Airways pilot carrying out a flight on 15th March 2015 even though his Proficiency Check had expired on 14th March 2015 had come to the notice of DGCA during a surprise check carried out at M/s Jet Airways Flight Operations facility at New Delhi by DGCA team. The non-compliance of requirements was also detected during the audit conducted by the DGCA team in year 2014. Thereafter all the scheduled airlines reviewed their system and the details of non-compliance detected were submitted to DGCA. Following which the anomaly in the requirements was corrected and also action was taken against the concerned individuals.
- (b) The Pilot proficiency check (PPC) is designed to evaluate the pilot's competence in carrying out normal, abnormal and emergency procedures on each type or variant of a type of aircraft. Flying with lapsed PPC is not dangerous, however it is against DGCA regulations to perform flying duties with expired PPC.
- (c) The licensing requirements and privileges of license of pilots is contained in Schedule II to the Aircraft Rules 1937.

In addition para 9.2 of Civil Aviation Requirements, Section 8 Series 'F' Part II outlines the requirement of Pilot proficiency check (PPC) to be ensured by an Operator. The validity of a PPC is six months

(d)The following actions have been taken by DGCA:-

1. Concerned Pilot off-rostered from flying duties
2. Show cause notices were issued to Accountable Manager, Crew Rostering in-charge, Head of Rostering and Rostering Assistants of M/s Jet Airways.
3. Head of rostering at Delhi & Mumbai have been removed from their respective job allocations.
